

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

25.

IA-1677/2024 in C.P.(IB)/3591(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES:

Ms Shilpa Interiors
Vs

Wadhawan Holding Private Limited

SECTION: 9, 74 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT
Rules, 2016

ORDER

1. Mr. Pratik Pandey i/b Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant in IA-1677/2024 present. Mr. Alok Mishra, Ld. Counsel for Piramal Capital and Housing Finance Limited in IA-1677/2024 present.
2. Resolution Professional filed this IA seeking refund of the money from the Corporate Debtor. The Corporate Debtor has returned the money. The Counsel submits that there is no need of any further order in this IA. He intends to withdraw this IA. Permission granted.
3. At the request of the Counsel for the Applicant, **IA-1677/2024 is dismissed** as withdrawn.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)